

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-160 of 2014 in
DFR No. 897 of 2014

Dated : 6th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Energy Watchdog & Anr. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar, Secretary

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apoorva Misra
MR. Abhishek Munot for R.2

IA-161 of 2014 in
DFR No. 905 of 2014

Energy Watchdog & Anr. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar, Secretary

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R-2

ORDER

IA no.160 of 2014 and IA no. 161 of 2014
(Applications for leave)

It is represented that the Applicants being consumers have given representation to the State Commission but the same have not been taken into consideration in the impugned order and, therefore, these Appeals have been filed by the consumers.

We have heard the Learned Counsel for the Respondents who has filed reply. In view of the fact that the Appellants claim that the Association consists of consumers of the distribution licensee, we deem it fit to allow the Applications for leave to file the Appeal in both the matters. Accordingly ordered.

Since the first Applicant/Appellant is the Association representing all the consumers, 2nd Appellant need not be made as a party. Hence, leave to file the Appeal is allowed in respect of 1st Applicant. Registry is directed to number the Appeal and post for Admission on **27.5.2014**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt